

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

✓

O.A.NO.976/2003  
M.A.NO.873/2003

Wednesday, this the 23rd day of April, 2003

Hon'ble Shri Justice V.S.Aggarwal, Chairman  
Hon'ble Shri Govindan S. Tampi, Member (A)

1. Telecommunication Engineering Services Association (India), recognized by Government of India as an Applicant Status Association, through the General Secretary, Shri S.Basu, 160/S-III, R.K.Puram, New Delhi-22
2. Shri S.P.Singh  
s/o Late Shri Tej Singh  
r/o 620, Baba Kharak Singh Marg,  
New Delhi

..Applicants

(By Advocate: Shri R.K.Kapoor)

Versus

1. Union Public Service Commission (UPSC) through its Chairman  
Dhampur House, Shahjahan Road,  
New Delhi
2. Department of Telecommunication, through its Secretary,  
Govt. of India; Sanchar Bhawan,  
20 Ashoka Road, New Delhi

..Respondents

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

MA-873/2003

MA-873/2003 is allowed subject to just exceptions.

Filing of joint application is permitted.

OA-976/2003

Learned counsel for applicants states that he may be permitted to withdraw the present application, but if any further cause arises affecting the rights of the applicants, he may be permitted to file a fresh application.

(2)

(47)

2. Allowed as prayed. Subject to aforesaid, OA is dismissed as withdrawn.

(Govindan S. Tampi)  
Member (A)

/supil

V.S. Aggarwal

(V.S. Aggarwal)  
Chairman